

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 21048 OF 2023

Between:

Megavath Babu, S/o Megavath Laxman aged about 22 years, Occ. Student, H.No. 2-66/191 Sriram Thanda MDL Pitlam, Nizamabad District

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2023-24, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the listing the name of the petitioner as ineligible candidate in the final Merit list published on 02/08/2023 for A-Category seat for the admission into MBBS course for the academic year 2023-2024 as being arbitrary, illegal, violative of Article 14, of the Constitution of India and consequently delist the name of the petitioner from the final merit list of ineligible candidate dt 02/08/2023 for the admission into the M.B.B.S course for the academic year 2023-24 under Convenor quota by duly permitting the petitioner to participate in the NEET counseling for admission into MBBS course for the academic year 2023-24.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue Interim directions to the 2nd and 3rd respondents to permit the petitioner to participate in the NEET counseling for the academic year 2023-24 under convenor quota (A-Category) by duly de-listing the name of the petitioner from the Final Merit list of the ineligible candidate list dt 02/08/2023 for the admission into MBBS course for the academic year 2023-24.

Counsel for the Petitioner : SRI RAJAGOPALLAVAN TAYI

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2&3 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.21048 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Rajagopallavan Tayi, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondents No.2 and 3 (for short 'the University').

2. In this writ petition, the petitioner has prayed for the following relief:

"For the reasons stated supra, it is therefore prayed that this Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of mandamus declaring the listing the name of the petitioner as ineligible candidate in the final Merit list published on 02.08.2023 for A-Category seat

for the admission into MBBS course for the academic year 2023-2024 as being arbitrary, illegal, violative of Article 14 of the Constitution of India and consequently delist the name of the petitioner from the final merit list of ineligible candidate dt.02.08.2023 for the admission into the M.B.B.S. course for the academic year 2023-24 under Convenor quota by duly permitting the petitioner to participate in the NEET counseling for admission into MBBS course for the academic year 2023-24 and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.”

3. In pursuance of the interim order granted by this Court on 04.08.2023, the petitioner was permitted to indicate web option for admission into MBBS/BDS course for the academic year 2023-24.
4. The academic year 2023-24 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

::3::

However, the issue involved in the writ petition is kept open to be agitated in an appropriate proceeding.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR

SECTION OFFICER

To,

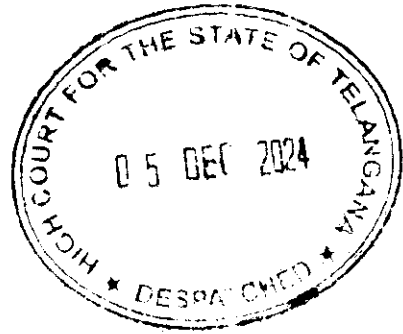
1. The Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. The Convener, MBBS/BDS 2023-24, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.
4. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate. [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
7. Two CD Copies.

BSK

LS *K.P.*

HIGH COURT

DATED:28/10/2024



ORDER

WP.No.21048 of 2023

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

10 Copies
[Signature]
13/11/24.